

Point of Order under Rules 17 and 20 of the Rules of Procedure and Conduct of Business in Lok Sabha and Articles 86 and 87 of the Constitution of India

SHRI N. K. PREMACHANDRAN (KOLLAM): Chairman Sir, I am on a Point of Order.

माननीय सभापति : आप नियम बताइए ।

SHRI N. K. PREMACHANDRAN: Chairman Sir, I am on a Point of Order under Rules 17 and 20 of the Rules of Procedure and Conduct of Business in Lok Sabha and also Articles 86 and 87 of the Constitution of India.

Sir, I do agree that there is no rule specifically prohibiting the Minister in seconding the Motion expressing thanks to the Presidential Address. I do agree but if you go through Rule 17, it is very specific that the Motion of Thanks has to be moved by a Member and seconded by another Member. There also, I agree that the Minister is also a Member of the House. I have no dispute about it.

Now I come to Rule 20. In Rule 20, the Prime Minister or any other Ministers have a right to give explanation or reply to the discussions at the conclusion of the discussion. Further, it says that the Mover or the Secunder shall not have any right of reply after the Prime Minister or any other Minister has explained the position of the Government at the end of the discussion.

If you go through Rules 17 and 20, it is very clear that the Motion has to be moved by a Member and has to be seconded by another Member. Why I am saying is that the Presidential Address is approved by the Cabinet. So, the Cabinet has approved and that has to be moved. The Motion of Thanks has to be given by a Member and supported by another Member. This is a question of propriety also. The Minister coming and seconding the Motion of the House is not proper on the part of the Government. There is no convention also.

There is one convention of 2014. It is quite unfortunate that it is the right of the Member other than the Minister but unfortunately, the Minister coming and seconding the Motion is not proper. It is a question of propriety. I am seeking a ruling from the Chair.

माननीय सभापति : ठीक है, इसको देख लेंगे । हालांकि, ऑनरेबल स्पीकर के माध्यम से ही यह स्वीकृति हुई है और उन्हीं की अनुमति दी गई है, लेकिन तब भी आपकी आपत्ति को माननीय स्पीकर तक पहुंचाकर इसके संबंध में हम लोग स्पष्टीकरण करवा देंगे ।

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : प्रेमचन्द्रन जी, यह डिजीज़न परंपराओं और नियमों को देखकर ही हुआ है तथा इससे पहले भी यह होता रहा है । ? (व्यवधान)
